

**Customs, Excise & Service Tax Appellate Tribunal,
West Zonal Bench : Ahmedabad**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 10322 of 2017

(Arising out of OIA-VAD-EXCUS-003-APP-311-312-2016-17 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I(Appeal))

M/s. Kaira Can Company Ltd

Near Railway Crossing, Village- Kanjari,
Kheda, Gujarat

.....Appellant

VERSUS

C.C.E. & C.-Anand

Office of the Commissioner, Central Excise, Customs & Service Tax,
Central Excise Building, Nr. Juna Dadar, Behind Old Bus Depot Anand
Gujarat-388001

.....Respondent

APPEARANCE:

Shri. Devan Parikh (Advocate) with Shri. Nirav Shah (Advocate) for the Appellant
Shri. K.J. Kinariwala, Authorized Representative for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

DATE OF HEARING:06.08.2019

DATE OF DECISION:02.12.2019

The appeal is disposed of. For order, see order of date in Excise Appeal
No. 423 of 2012.

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Mehul